

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO.060/508/2020

DATED THIS THE 22ND DAY OF DECEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Swaran Singh

Son of Late Shri Hazara Singh

Age 50 years, Resident of F-21/298,

Sandhu Colony, Batala Road,

Amritsar. Pin 143001 (Group-B)

....Applicant

(By Advocate Shri Mukesh Kumar Bhatnagar)

Vs.

1. Bharat Sanchar Nigam Limited,
Corporate Office,
Bharat Sanchar Bhawan,
Harish Chander Mathur Lane,
Janpath, New Delhi through its
Chairman-cum-Managing Director 110006

2. Chief Engineer Civil,
BSNL, Punjab Civil Zone,
Sector 17, Chandigarh 160017

3. Executive Engineer Civil,
BSNL, Civil Division,
TE-Building, Albert Road,
Amritsar. Pin 143001

.....Respondents

(By Advocate Shri D.R. Sharma)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, learned counsel representing the applicant submitted that before filing the present Original Application, the applicant

had submitted a representation dated 09.06.2020 (Annexure A9) on which no decision has been taken by the respondents.

2. Learned counsel further submitted that the applicant will be satisfied if a direction is issued to respondents to take a decision over the said representation within a timeframe.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to respondents to dispose of the applicant's representation dated 09.06.2020 (Annexure A9) and pass a reasoned and speaking order in accordance with the policy guidelines prevalent in the department. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

5. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)